



KARNATAKA LOKAYUKTA

No. Uplok-2/DE/301/2015/ARE-11 Multi-storeyed Building,
 Dr.B.R. AmbedkarVeedhi,
 Bengaluru, dt.30.12.2017.

RECOMMENDATION

Sub: Departmental inquiry against
 Shri K. Ganesh Murthy, Tahsildar
 Grade-I, Thirthahalli, Shivamogga
 District - reg.

Ref: 1. Government Order No. ಆರ್‌ಡಿ 11 ಎಡಿಇ 2015
 dated 16.05.2015 .
 2. Nomination Order No. Uplok-2/DE/
 301/2015 dated 08.06.2015.

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Government, by order dated 16.05.2015, initiated the disciplinary proceedings against Shri K. Ganesh Murthy, Tahsildar Grade-I, Thirthahalli, Shivamogga District [hereinafter referred to as the Delinquent Government Official, for short 'DGO'] and entrusted the departmental inquiry to this Institution. This Institution, by nomination order dated 08.06.2015, nominated the Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, to conduct

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the departmental inquiry against the DGO for the alleged misconduct alleged to have been committed by him.

2. The Inquiry Officer, after completing the departmental inquiry, has submitted his report dated 30.12.2017 inter alia holding that, the Disciplinary Authority has '*proved*' the charge of misconduct as framed against DGO.

3. The charge levelled against the DGO was that, while he was working as Tahsildar Grade-I, Thirthahalli, Shivamogga District, during March-April 2012, one Roki Vas, r/a No.19, Ambedkar Nagar, Gopala, Shivamogga had made an application for survey of his land bearing Sy. No.5/1 of Thirthahalli village and for fixing the boundaries. Along with his application, he had enclosed a Demand Draft for Rs.135/-, however the DGO did not demarcate the land by falsely mentioning that, the survey fees not deposited by the complainant. Thereby, the DGO has failed to maintain absolute integrity, devotion to duty and rendered himself as unbecoming of a Government servant and committed

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misconduct within the meaning of Rule 3(1)(ii) of Karnataka Civil Service (Conduct) Rules, 1966.

4. The Disciplinary Authority, to prove the charge of misconduct has examined the complainant as PW1 and got marked Ex.P1 to P8, however, DGO neither got himself examined or examined any witness nor got marked any document on his behalf.

5. The Inquiry Officer considering the evidence on record has found that, the complainant had enclosed the demand draft for Rs.135/- towards survey fees. Despite that, the DGO falsely gave an endorsement stating that, the survey fees not deposited.

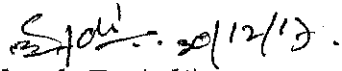
6. In view of the findings of the Inquiry Officer and also having regard to the nature and gravity of the misconduct alleged against the DGO, it is hereby recommended to the Government that, the DGO - *Shri K. Ganesh Murthy, Tahsildar Grade-I, Thirthahalli, Shivamogga District*, who is now stated to have been retired from Government service, be punished

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with "*denial of 05% of the pensionary benefit for period of three years without cumulative effect*" in exercise of powers under Rule 214(1)(a) of Karnataka Civil Service Rules.

7. Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed herewith.

  
(Justice Subhash B. Adi)  
Upalokayukta,  
State of Karnataka.

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